



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



Dated: 12th December, 2022

ORDER

Subject: Order under section 12 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) to the service providers to furnish information on Gross Revenue, Applicable Gross Revenue, Adjusted Gross Revenue, Spectrum Usage Charges and Licence Fee, etc.

F. No. RP-5/13/(8)/2022-FEA-II. Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the "Authority"), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as the "TRAI Act, 1997"), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of licence; regulate telecommunication services; notify rates for telecommunication service; protect the interest of service providers and consumers of the telecom sector;

2. And whereas the Authority, in exercise of the powers conferred upon it under clause (a) of sub-section (1) and sub-section (4) of section 12, read with section 11, of TRAI Act, 1997, issued an Order No. 14-11/2009-FA dated the 09th August, 2010, calling for information relating to Statement of Revenue and License Fee and Spectrum Charges, etc. from the service providers;

3. And whereas the Department of Telecommunications (hereinafter referred to as "DoT") has recently amended the unified license, vide Order No. 20-271/2010 AS-I (Vol-V) dated 25th October, 2021, thereby introducing "Applicable Gross Revenue (hereinafter referred to as "ApGR") for calculation of License Fee, and amending Appendix-II to Annexure- A of the unified license, which prescribes the format for filing the quarterly statements of Revenue, License fee and Spectrum Usage Charges, to include ApGR in the statements;

4. And whereas the Authority has decided that all licensees shall submit a copy of the quarterly statement of Revenue, Applicable Gross Revenue, Adjusted Gross Revenue, License Fee and Spectrum Usage Charges to the Authority, in the format prescribed by DoT, vide Order No. 20-271/2010 AS-I (Vol-V) dated 25th October, 2021, which includes information relating to ApGR;

5. Now, therefore, in exercise of the powers conferred upon it under section 12 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India, in supersession of Order No. 14-11/2009-FA dated the 09th August, 2010, hereby calls upon all service providers to furnish to the Authority,

(a) both hard copy and soft copy of the quarterly Statements of Revenue, Applicable Gross Revenue, Adjusted Gross Revenue, Spectrum Usage Charge and Licence Fee filed with the licensor (DoT), -

- (i) in respect of the first three quarters of the financial year (i.e., quarters ending 30th June, 30th September and 31st December), within forty-five days from the end of the relevant quarter; and
- (ii) in respect of the last quarter of the financial year (i.e., quarter ending 31st March), within sixty days from the end of the financial year;

(b) copy of statement of annual reconciliation between the figures appearing in the quarterly statements and those appearing in Annual Accounts of such service provider, along with the copy of Auditor's Certificate, within one month of filing them with the licensor (DoT).



(V. Raghunandan)
Secretary, TRAI

To

All Service Providers

(Including Access Service Providers, NLD, ILD, ISP (With Internet Telephony), VSAT, PMRTS, IP-II and MNP service providers)